

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 612 of 1996.

Date of Order : 15.09.2003.

Present : Hon'ble Mr. S. Biswas, Administrative Member
Hon'ble Mr. Nityananda prusty, Judicial Member
Swapan Kumar Mitra & Ors.

VS.

Union of India & Ors.

For the applicant : Mr. Samir Kr. Ghosh, counsel

For the respondents : Ms. U. Sanyal, counsel

ORDER

MR. NITYANANDA PRUSTY, J.M.:

Mr. Samir Kr. Ghosh, ld. counsel appearing for the applicants prays for withdrawal of the case with liberty to approach the appropriate forum for redressal of the grievances of the applicant since the applicant is working presently under B.S.N.L. and no notification has been issued by appropriate authority bringing B.S.N.L. under the jurisdiction of the Tribunal, till date. Ld. counsel for the respondents has no objection to the above prayer made by ld. counsel for the applicant. The O.A. is accordingly dismissed as withdrawn.

2. However, as because this Tribunal has no jurisdiction to entertain the present O.A., the applicant is at liberty to approach the appropriate forum for redressal of their grievances in accordance with law. No order as to costs.

MEMBER (J)

as vs.

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MEMBER (A)